

- (1) Second Report regarding action taken by Government on the recommendations contained in their Tenth Report (Fourth Lok Sabha) on the Ministry of Tourism and Civil Aviation—Reservations for Scheduled Castes and Scheduled Tribes in Indian Airlines.
- (2) Third Report regarding action taken by Government on the recommendations contained in their Seventeenth Report (Fourth Lok Sabha) on the erstwhile Department of Social welfare and Ministry of Education and Youth Services—Hostel facilities for Scheduled Castes and Scheduled Tribe students

**CORRECTION OF ANSWER TO
S. Q. NO. 216 Re. LOCKOUT
BY M/S BRAITHWAITE
AND CO. (INDIA) LTD.**

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY): Sir, while replying to a supplementary question relating to Starred Question No. 216 on November 24, 1971... (Interruption).

MR. SPEAKER: You can lay it on the Table of the House.

SHRI MOINUL HAQUE CHOUDHURY: Sir, I lay a statement correcting the answer given on the 24th November, 1971 to Starred Question No. 216 regarding lock-out declared by Messrs Braithwaite and Co. (India) Ltd. on the Table of the House.

Statement

While replying to a supplementary question relating to Starred question No. 216 on November 24, 1971, I had informed the House inadvertently that when the lock-out of Angus Works of Braithwaite and Co. took place, conciliation talks were not in progress. I regret for committing this unintentional mistake. I beg to correct myself and

say that conciliation proceedings were in progress on the bonus issue when the workers of this factory left their places of work in a concerted manner and staged violent demonstrations before the General Manager of the Factory and also assaulted him. In consequence of this gross indiscipline and violence resorted to by the workmen, the management declared a lock-out although conciliation proceedings were going on. Since the lock-out was declared as a result of widespread indiscipline and violence by the workers the fact that conciliation proceedings were going on is not of much significance as in the circumstances in which the management was placed, it did not have any other alternative. However, since a specific question was asked and the information earlier given was not correct, I am making this statement to clarify the position.

I may also add that the factory has since reopened on the 3rd December, 1971.

10 04 hrs.

**EMERGENCY RISKS (GOODS)
INSURANCE BILL***

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): Sir, I beg to move for leave to introduce a Bill to make certain provisions for the insurance of goods in India against damage arising from emergency risks and matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to make certain provisions for the insurance of goods in India against damage arising from emergency risks and matters connected therewith or incidental thereto."

The motion was adopted.

SHRI YESHWANTRAO CHAVAN: Sir, I introduce† the Bill.

* Published in the Gazette of India Extraordinary, Part II, Section 2, dated 8.12.71.

† Introduced with the recommendation of the President.